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(2000) 03 SC CK 0001

Supreme Court of India

Case No: Criminal Appeal No. 257 of 2000 (arising out of S.L.P. (Cri.) No. 1598 of 1999)

P. Mohan Babu APPELLANT

۷s

D. Ramaswamy and Another RESPONDENT

Date of Decision: March 3, 2000

Acts Referred:

• Negotiable Instruments Act, 1881 (NI) - Section 138

Citation: AIR 2000 SC 3543: (2000) AIRSCW 3389: (2001) 107 CompCas 399: (2000) CriLJ

4671 : (2000) 7 JT 434 : (2000) 9 SCC 528 : (2000) 6 Supreme 470

Hon'ble Judges: M. B. Shah, J; K. T. Thomas, J

Bench: Division Bench

Final Decision: Disposed Of

Judgement

- 1. Leave granted.
- 2. Appellant stands convicted u/s 138 of the Negotiable Instruments Act. He was sentenced to undergo imprisonment for one year and to pay a fine of Rs. 5,000/-. The conviction and sentence were set aside by the Sessions Court in appeal but now the High Court has restored conviction and sentence passed by the trial Judge.
- 3. It is unnecessary for us to consider the merits of the case, for, learned Counsel confines his arguments only regarding the quantum of sentence. He pointed out a development which took place subsequent to the filing of this appeal. It was that the appellant has paid the entire amount covered by the disputed cheques. In fact an affidavit has been sworn to by the deponent which is authenticated by an advocate. The affidavit shows that complainant is "fully satisfied" with the payment made by the appellant. In view of the said development, we are disposed to save the appellant from the imprisonment part of the sentence. We, therefore, alter the sentence to a fine of Rs. 5,000/- which appellant shall remit in the trial Court within 4 weeks from today. In default of payment of fine, he will undergo simple imprisonment for a period of 3 months.

4. Appeal is accordingly disposed of.	